

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 3**

**Service Tax Miscellaneous Application No.50371 of 2025
In
Service Tax Appeal No.51152 of 2022**

[Arising out of Order-in-Original No.04/COMMR/ST/IND/2019 dated 10.05.2019 passed by the Commissioner, Central Goods and Service Tax, Customs and Central Excise, Indore]

M/s. CMM INFRAPROJECT LIMITED

108, Shalimar Corporate Center, 8-B,
South Tukoganj, Indore, M.P-452001

Appellant

Vs.

**COMMISSIONER, CENTRAL GOODS AND
SERVICE TAX, INDORE**

Manik Bagh Palace, Manik Bagh Road, Indore-452001

Respondent

Appearance:

Present for the Appellant: Ms. Arushi Prabhakar, Advocate

Present for the Respondent: Shri Shashank Yadav, Authorised Representative

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing: **02/07/2025**

FINAL ORDER NO.50962/2025

BINU TAMTA:

Learned counsel for the appellant submits that the resolution proceeding before the NCLT has been finalized by order dated 11.11.2024. In view of the provision of Rule 22 of CESTAT Procedural Rule, the appeal abates. Learned authorized

representative submits that he has no objection. The appeal is, accordingly, infructuous as having been abated. The miscellaneous application and the appeal are, accordingly, disposed of.

(BINU TAMTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

Archana